

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 227/MP/2022 along with IA No. 55/2022**

- Subject : Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power Pvt. Ltd. and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto.
- Petitioner : ReNew Wind Energy (AP 2) Private Limited and Anr.
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : **21.1.2025**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Vishrov Mukerjee, Advocate, ReNew  
Shri Girik Bhalla, Advocate, ReNew  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Ms. Arshiya, Advocate, CTUIL  
Shri Yogeshwar, CTUIL

**Record of Proceedings**

During the course of the hearing, the learned counsel for the Petitioners and the learned counsel for the Respondent, CTUIL, made detailed submissions and concluded their respective arguments in the matter.

2. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within two weeks with a copy to the other side. The Commission also permitted the Petitioner to file its affidavit in terms of the direction issued

vide Record of Proceedings for the hearing dated 13.1.2025 and the interim direction issued vide Record of Proceedings for the hearing dated 24.1.2023 will continue till the outcome of the matter.

3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**